NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

IN THE NATIONAL COMPANY LAW TRIBUNAL **MUMBAI BENCH** MA 609/2017 in CP 1045/I&BP/2017

Under Section 12(2) of IBC, 2016

In the matter of

Vandana Udhyog Ltd

.... Corporate Debtor

Through

Mr. Adesh Kumar Mehta

Interim Resolution Professional... Applicant

Order delivered on 31.1.2018

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J)

Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Ms. Shruti Sardessai, Counsel for IRP, Mr. Abhishek Adke

For Respondent: Mr. Ashish Pyasi a/w Mr. Umang Thakur, Advocates i/b Dhir & Dhir Associates.

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

On the application moved by the Interim Resolution Professional for extension of CIRP period for 90 more days basing on the resolution passed by the COCs on 31.10.2017, this Bench hereby extends the CIRP period for another 90 days with effect from 19.12.2017.

Accordingly, the MA No.609/2017 is hereby allowed.

Sd/-

V. NALLASENAPATHY

Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR

Member (Judicial)